



2026:AHC:21807-DB

Order Reserved On:- 27.01.2026

Order Delivered On:-30.01.2026

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 1731 of 1988

Satya Pal And Others

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Rajesh Pathik
Counsel for Respondent(s)	:	D.G.A., Onkar Singh

Court No. - 46

HON'BLE SIDDHARTH, J.

HON'BLE JAI KRISHNA UPADHYAY, J.

1. Heard Shri Sangam Lal Kesharwani, learned Amicus Curiae for the appellants, Shri Sushil Pandey, learned A.G.-I. for the State and perused the trial court record.

2. The above noted appeal was heard by appointing Sri Sangam Lal Kesharwani, as amicus curiae on behalf of the appellants to argue this appeal vide order dated 06.01.2026. Thereafter, the matter was listed on 20.01.2026 and passed over on the illness slip of earlier counsel Sri Rajesh Pathik and directed to be listed on 27.01.2026.

3. On 27.01.2026 the matter was heard finally, but by over sight the report of C.J.M., Shamli dated 17.01.2026 was not seen according to which the only surviving appellant no.1, Satypal Singh, son of Umrao, had also died on 16.12.2023.

4. We further find that the other appellant nos. 2, 3 and 4, had already died earlier and the appeal has already been dismissed as abated against them. Therefore, the appeal was wrongly heard when all the appellants were dead but because report of C.J.M., could not be pointed to this Court.

5. In view of the above the appeal is **dismissed as abated** against the appellant no.1, Satypal, also.

6. The office is directed to return the trial court record within two weeks and notify the this order to the trial court too.

January 30, 2026
Abhishek

(Jai Krishna Upadhyay,J.) (Siddharth,J.)